(d) Airports Authority of India (AAI) has coordinated with scheduled domestic operators for their future aircraft acquisition plan and their intention to park the number of aircrafts at AAI Airports. Accordingly, AAI has planned for creating additional aircraft parking stands at various AAI airports across India.

Low cost fare by airlines

970. DR. SANJAY SINH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to limit the low cost fares for the Airlines who will have ATRs aircrafts and regional services;

(b) whether Government is giving subsidy to the Airlines for ATR services in the regional sectors;

(c) whether it is also a fact that the foreign countries are giving better offers to low costs carriers which lower the rates of tickets thereof; and

(d) the details of Indian tourists deported for overseas destinations during last three years and the average price of the tickets?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) No Sir. With the repeal of Air Corporation Act in March 1994, the provision of tariff approval was dispensed with by the Government. Airlines were made free to fix the reasonable tariff under the provision of Sub-rule (1) of Rule 135, Aircraft Rules 1937 having regard to all relevant factors, including the cost of operation, characteristics of service, reasonable profit and the generally prevailing tariff.

(c) No such analysis has been carried out by Ministry of Civil Aviation

(d) Information specific to Indian tourist departed for overseas destination and their average air ticket price is not required to be submitted by scheduled domestic airline to DGCA.

Flight package tourism in the country

971. SHRI RIPUN BORA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes lowcost regional flights in the country;